

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:2885  
ANSWERED ON:06.08.2015  
Land for Rehabilitation of Affected Persons  
Gandhi Dr. Dharam Vira

**Will the Minister of COAL be pleased to state:**

- (a) the status of rehabilitation of the affected persons residing in the burning coal mines of Jharia in Jharkhand;
- (b) whether it is a fact that Bharat Coking Coal Limited (BCCL) has not given adequate land to Jharia Rehabilitation and Development Authority to build housing colonies;
- (c) if so, the reasons therefor; and
- (d) the measures taken by the Government of rehabilitate those who got affected in Jharia coal mines?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL)

(a): As per the approved Master Plan for Jharia, 25000 families of Bharat Coking Coal Limited (BCCL) and 54159 families of non-BCCL were identified as affected by the fire and subsidence and were to be rehabilitated. As against 25000 families of BCCL, it is now revised to 15852 families/houses as per revised projection due to superannuation. Against this, BCCL has already constructed 5576 houses and shifted 2612 families.

Responsibility for rehabilitation of non BCCL families is vested with Jharia Rehabilitation and Development Authority (JRDA). Accordingly, JRDA is responsible for acquisition of land, construction of houses and shifting of the families. Till date JRDA has constructed 3072 houses in Belgoria Township and rehabilitated 1222 families.

(b&c): As per the approved Master Plan, JRDA is responsible for acquisition of land, construction of houses and shifting of non-BCCL families. However, BCCL has already given No Objection Certificate for 86.44 acres of vacant land in Bhuli Township and 952.94 acres of non-coal bearing land in and around Belgoria Township belonging to BCCL for rehabilitation purposes.

(d): Government of India had approved a Master Plan for dealing with fire, subsidence and rehabilitation in the leasehold of BCCL on 12th Aug 2009 with an estimated investment of Rs. 7112.11 Crs. The funding of the master plan is partially through internal resources of Coal India Limited and the balance through accruals of stowing excise duty under Coal Mines Conservation and Development Act 1974. The technical support is being extended through BCCL. The progress of Master Plan is also being monitored closely by a High Powered Central Committee (HPCC) under the chairmanship of Secretary (Coal). Further, Ministry of Coal is in constant touch with State Government of Jharkhand and impressed upon them to expedite land acquisition and strengthen JRDA for quickly rehabilitating the affected families.